

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs

LOK SABHA
UNSTARRED QUESTION NO. 2429
TO BE ANSWERED ON 03.08.2021

LEGISLATION FOR PROTECTION OF CONSUMERS

2429. SHRI G.S. BASAVARAJ:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government is keen to enact the long-pending legislation relating to protection of consumers' interests as envisioned in the Draft Consumer Protection Bill;
- (b) whether with the increasing onslaught of e-commerce platforms on retailing sector taking gullible consumers on a ride, it has become expedient to see through the enactment of Consumer Protection Bill; and
- (c) if so, the steps being taken in this direction?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) to (c) : Consumer Protection Bill, 2019 was passed in Lok Sabha on 30.07.2019 and in Rajya Sabha on 06.08.2019 and was published in the official gazette on 09.08.2019. The Consumer Protection Act, 2019 has been enacted w.e.f 20.07.2020.

Under the provisions of CP Act, 2019, the Consumer Protection (E-Commerce) Rules, 2020 have also been notified on 23rd July, 2020 for prevention of unfair trade practices in e-commerce.
